

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206

(IB)-1781(ND)2018

**IA-1484/2023, IA-1519/2023, IA-2286/2021,
IA-2275/2021, IA-3696/2021, IA-1955/2022,
IA-5733/2022, IA-1443/2023, IA-2446/2023,
IA-1100/2022, IA-561/2024, IA-702/2024, IA-1625/2024**

IN THE MATTER OF:

Indu Kumar & Ors.

... **Applicant/Petitioner**

Versus

M/s Saha Infratech Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 08.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Saurabh Mishra in IA-1955/2022.

For the RP : Jr. Counsel Mr. Parish Mishra along with RP Mr.
Anup Kumar in person

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1484/2023, IA-1519/2023, IA-2286/2021, IA-2275/2021, IA-3696/2021, IA-1955/2022, IA-5733/2022, IA-1443/2023, IA-2446/2023, IA-1100/2022, IA-561/2024, IA-702/2024, IA-1625/2024:

In the wake of the order dated 13.03.2024, the hearing in the captioned matter is deferred to 05.07.2024.

In the meantime, the parties may exchange the pleadings as also file their respective reply/rejoinder in the pending applications.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**